

Interest rates on loan and advances have been de-regulated by the Reserve Bank of India (RBI) with effect from 01.07.2010 and linked to the Base Rate. Banks accordingly determine their actual lending rates on loans and advances with reference to their Base Rate and by including such other customer specific changes as considered appropriate.

#### **Stake sale in OIL**

3753. SHRI KUMAR DEEPAK DAS: Will the Minister of FINANCE be pleased to state:

(a) whether Government had decided to sale 10 per cent stake in Oil India Ltd. (OIL);

(b) if so, the details of the action and decision taken thereon;

(c) whether Government has taken steps to fix the base price at 5-5 per cent discount to the current market price; and

(d) if so, the details thereof and the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) The Government disinvested 10 per cent paid-up equity capital in Oil India Ltd. (OIL) out of Government shareholding of 78.43% through Offer for Sale Mechanism of Securities and Exchange Board of India (SEBI). The Floor Price was fixed at Rs. 510 per share, which works out to be a discount of 5.41% over the closing price of Rs.539.20 on 31st January, 2013 at Bombay Stock Exchange. The OFS was completed on 1st February, 2013 and realized Rs. 3141.51 crore at an average of Rs. 522.60 per share i.e. an effective discount of 3.08% over the closing price of 31st January, 2013.

#### **Obtaining of information on suspicious transaction by FIU**

3754. SHRI ANIL MADHAV DAVE: Will the Minister of FINANCE be pleased to state:

(a) the number of pieces of domestic information about suspicious transactions that have been obtained by Financial Intelligence Unit (FIU) so far;

(b) how many of them are under investigation;

(c) whether it is a fact that more than Rs. 430 crore of unaccounted funds

were recovered by the IT department after classified information from other countries on stashed funds under Double Taxation Avoidance Agreement (DTAA); and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Financial Intelligence Unit - India (FIU-IND) has received 94,724 Suspicious Transaction Reports (STRs) from various Reporting Entities till 28.2.2013.

(b) Of these 61,420 Suspicious Transaction Reports (STRs) had been disseminated by FIU-IND to various intelligence agencies and law enforcement agencies, who decides appropriate action on it. Depending upon nature of information, some of the cases are taken up for immediate investigation.

(c) and (d) Receipt of information from foreign countries regarding foreign bank accounts maintained by certain individuals/non - individuals, under Double Taxation Avoidance Agreements (DTAAs)/Tax Information Exchange Agreements (TIEAs) is an ongoing and continuous process. The information so received is appropriately utilized for the purpose of investigation and assessment. Enquiries and assessment proceedings in many such cases are part of ongoing process. Assessment proceedings are quasi-judicial proceedings subject to the due process of law and further appeals to the Statutory Authorities/Courts *i.e.* Commissioner of Income-tax (Appeals), Income Tax Appellate Tribunal (ITAT), High Courts and Supreme Court. Only after completion of the due process of law, the issue as to whether a bank account/foreign asset is disclosed or not can be concluded.

#### **Expansion of banks in low banking penetration area**

3755. SHRI T.M. SELVAGANAPATHI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the banks have been asked to expand rapidly, especially in areas where banking penetration is still low;

(b) if so, the steps taken by the banks in this regard;

(c) whether it is also a fact that the banks have been asked to open more branches in rural areas and focus on States where penetration is low to expand the scope of the Direct Benefit Transfer (DBT) scheme; and